

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 85 of 2015

[Arising out of Order-in-Original No. 4-5/GDL/Commissioner/FBD-II/ST/2015-16 dated 29.09.2015 passed by the Commissioner of Central Excise and Service Tax, Faridabad-II]

M/s Knight Construction Pvt. Ltd.

.....Appellant

SCF-36&37, 1st Floor, Sector-19, Market Part-II,
Faridabad, Haryana-121002

VERSUS

**Commissioner of Central Excise & Service
Tax, Delhi-IV**

.....Respondent

Plot No.36-37, Sector-32, Opp. Medanta Hospital,
NH-IV, Gurugram, Haryana-121001

APPEARANCE:

Ms. Shruti Khandelwal, Advocate for the Appellant

Shri Goverdhan Dass Bansal, Authorized Representative for the
Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.60626/2025

DATE OF HEARING: 25.06.2025

DATE OF DECISION: 25.06.2025

P.ANJANI KUMAR :

Learned Counsel for the appellant submits that they have opted for Sabka Vishwa (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the submissions made by the learned Counsel for the appellant, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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